CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. NO.186 OF 2009

Tuesday, this the 24th day of March, 2009.

CORAM:

HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER

G.Unnikumkar
Telephone Mechanic
Edappon Telephone Exchange
Pattoor P.O
Chengannur

Applicant

(By Advocate Mr. Vishnu S Chempazhanthiyil)

versus

The General Manager Alappuzha Telecom District BSNL, Alappuzha

Respondents

(By Advocate Mr.Mr.Dinesh R Shenoy)

The application having been heard on 24.03.2009, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER

The applicant's grievance in this case is that he has not been paid bonus for the period of his suspension which was later on treated as duty and full pay and allowances have been paid. He made Annexure A-4 representation dated 09.07.2007 followed by Annexure A-5 representation dated 12.07.2008 but there is no response from the Respondents.

2. In our considered view the respondents have to consider those representations and take a decision in the matter. Accordingly, respondents are directed to consider those representations and take a judicious decision in accordance with the rules and instructions on the

subject and convey the same to the applicant within a period of three months from the date of receipt of a copy of this order.

3. With the aforesaid directions, the OA is disposed of. There shall be no order as to costs.

Dated, the 24th March, 2009.

K.NOORJEHAN

GEÖRGE PARACKEN JUDICIAL MEMBER

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